

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**

**PRINCIPAL BENCH, NEW DELHI**

**T A (AT) (Compt.) No. 10 of 2017**

**(Old Appeal No. 48 of 2016)**

**IN THE MATTER OF:**

**Shree Cement Limited**

**...Appellant.**

**Versus**

**Competition Commission of India & Ors.**

**...Respondents.**

**For Appellant:**

**For Respondent:**

**ORDER**  
**(Virtual Mode)**

**04.06.2021** Registry has listed this matter along with other matters for renewal of Fixed Deposit Receipt/s.

The Fixed Deposit Receipt/s be renewed for one year with standing instructions to the Bank to continue to Auto-renew for same period. Before expiry of one year as mentioned above, Registry should still remind the Bank to Auto-renew for same period.

If in between, any judicial orders are passed, Registry can always take up the same with the Bank, accordingly.

**[Justice A.I.S. Cheema]**  
**The Officiating Chairperson**

**[Mr. V.P. Singh]**  
**Member (Technical)**